

HIGH COURT OF KERALA

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A5-31268/2010/J3/FW/REC1

Kochi: 682 031,
Dated: 12-04-2012.

BRIEF NOTIFICATION

(Recruitment No.7 /2012)

Applications are invited from qualified Indian citizens for appointment to the following posts in the Planning and Management Unit of the High Court of Kerala.

<i>Sl. No.</i>	<i>Name of Post</i>	<i>No. of Vacancies</i>	<i>Salary per month</i>	<i>Qualifications</i>
1	Economist	1	₹20,000 (Consolidated)	<ul style="list-style-type: none">• Post Graduation in Economics or Statistics with 2nd Class or more.• Only retired personnel from the Departments of Economics and Statistics or Planning Board are eligible to apply.• Age should not exceed 65 years.
2	Statistician	1	₹20,000 (Consolidated)	<ul style="list-style-type: none">• Post Graduation in Economics or Statistics with 2nd Class or more.• Only retired personnel from the Departments of Economics and Statistics or Planning Board are eligible to apply.• Age should not exceed 65 years.
3	Senior Legal Research Fellow	1	₹20,000 (Consolidated)	<ul style="list-style-type: none">• LLM with 2nd Class or more.• Age should not exceed 45 years.
4	Research Assistant	2	₹8,000 (Consolidated)	Graduation in Statistics with 2 nd Class or more.
5	Secretarial Assistant	1	₹6,000 (Consolidated)	<ul style="list-style-type: none">• Graduation in any subject with 50% marks or more.• Knowledge in computer operation.

The appointment is in connection with a project for evolving policy papers and plan project proposals for improvising the system of Administration of Justice in the State the details of which may please be seen in the website of the High Court (www.highcourtofkerala.nic.in).

Age will be reckoned as on 01-01-2012.

The selection will be on the basis of interview. The appointment will be on contract basis. The tenure of appointment will be 8 months subject to the decision of the High Court and the Government. The selected candidates will have to execute an agreement with the High Court fixing and regulating the conditions of appointment and conditions of service.

There is no prescribed application fee and application format. Your detailed biodata may be mailed to recruitment.hckerala@nic.in or sent by post to 'The Registrar General, High Court of Kerala, Ernakulam-682 031.' superscribing the cover with "Application for appointment to P&M Unit." The last date for receipt of applications is 15-05-2012. For removal of doubts please call:0484-2562235.

(By Order)

Venu Karunakaran
Registrar(Recruitment&Computerisation)

OBJECTIVES
OF THE
PLANNING AND MANAGEMENT UNIT
IN THE HIGH COURT OF KERALA

The objective of the Planning and Management Unit in the High Court of Kerala is to evolve policy papers and plan project proposals for improvising the system of administration of justice in the State. The detailed objectives are listed below:

1. To prepare a detailed statistical analysis of court case load of courts in Kerala by
 - (a) Time taken for disposal of cases by stage of adjudication.
 - (b) Cost of adjudication to High Courts and government.
 - (c) Types of adjudication by cause of action/socio economic status of High Courts/relief sought/value of legal dispute from a socio-economic point of view.
 - (d) Results of adjudication by types of cases.
 - (e) Adjudication resolving weaker sections of the population(poor, women, senior citizens).
 - (f) Number of courts, judges, court staff, advocates, High Courts.
 - (g) Number of adjournments, interim orders, stay orders from High Courts.
 - (h) Number and result of appeals.
 - (i) Education and training of judges, advocates.
 - (j) Infrastructure of courts.
 - (k) User facilities.
 - (l) Legal aid, legal literacy schemes.
 - (m) Number of new cases filed for thousand population by district/block/panchayat level.
2. Prepare a model for system of judicial statistics for Kerala courts including performance indicators.
3. Prepare a sociological study of the extent of clockey exclusion-those suffering from injustice under law but unable to approach courts for protecting their rights.
4. Prepare a draft five year Court wise judicial system development plan for the development of courts so as to achieve targets on access, functions and quality.
5. Prepare a plan scheme with annual budgets for the development of the judicial system.
6. Prepare a proposal for Kerala Court case load Management System.
7. Prepare a proposal for use of IT for judicial system.
8. Prepare a Human Development strategy for Kerala courts.
9. Prepare a system for management of quality and quantity of the work of the courts.
10. Identify the causes of delay and arrears in different type of cases and evaluate the court performance periodically.
11. Initiate the computerisation of records of the courts.
12. Monitor the Centrally Sponsored Schemes for ensuring that matching Central Assistance is received in time.

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